

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 207
(IB)-334(ND)2017

IN THE MATTER OF:

Nitin Gupta

... **Applicant/Petitioner**

Versus

M/s Applied Electro- Magnetics Pvt. Ltd.

... **Respondent**

Under Section: 9 of IBC, 2016

Order delivered on 08.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Vinod Chaurasia

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Ld. Counsel appearing for the SRA submitted that the application for approval of plan in the captioned matter could be allowed way back in the year 2019 i.e. 02.04.2019, thus there is no justification for listing the present matter before the Bench time and again. **In the wake, all concerned may ensure that the matter may not displayed in the future cause list.**

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)